

IN THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE

Original Application No. 185 of 2013 (SZ)

IN THE MATTER OF:

Tribunal on its own motion **Suo Moto**  
based on the News item published in  
The Hindu, The Times of India and  
Dinamalar, Chennai Edition Dt:  
06.12.2023, 07.12.2023 and  
14.12.2023, "Illegal construction  
and encroachment of water bodies"

----- Applicants(s)

*Versus*

The Chief Secretary to Government,  
Govt. of Tamil Nadu  
Fort, St. George, Secretariat,  
Chennai & Others

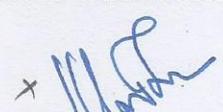
----- Respondent(s)

**Status Report Submitted on behalf of Greater Chennai Corporation - 15<sup>TH</sup> RESPONDENT**

I S.Baskaran, son of S.Singaravelu, Hindu aged about 55 years, Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Ripon buildings, Chennai – 600 003, do hereby solemnly affirm and sincerely state as follows:

2. I am the Superintending Engineer, Storm Water Drain Department of Greater Chennai Corporation and I am well acquainted with the facts of the case from the records and as such I am filing this Additional status report on behalf of the 14<sup>th</sup> respondent.

3. I respectfully submit that, there are 210 water bodies in Greater Chennai Corporation. Out of these, Restoration of 63 water bodies has been completed under Smart City fund. Restoration of 64 water bodies has been completed under CSR fund. Restoration of 9 water bodies has been completed

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SUPERINTENDING ENGINEER  
STORM WATER DRAIN DEPARTMENT  
GREATER CHENNAI CORPORATION

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under Capital fund. Restoration of 47 water bodies has been completed under CMCDM fund. Restoration of 2 water bodies has been completed under Namakku Nama Thittam. Restoration of one pond in Zone-1 has been completed under Capital fund of SWD. Restoration of 12 water bodies has been taken up under Singara Chennai 2.0 fund and the works are in progress. Restoration of 5 water bodies has been taken up under Amrut 2.0 Scheme. Restoration of one pond to be taken up under GEF grant of ADB fund for which Government Order is awaited for calling Tender. Further Restoration of 6 Water Bodies has been taken up under Singara Chennai 2.0 for the year 2023-24.

4. I respectfully submit that, during the restoration of water bodies, sewage entering in to the water bodies has been plugged.

5. I respectfully submit that, due to restoration of these water bodies the storage capacity of the pond is increased. Further the ground water level has increased. The surrounding areas are prevented from stagnation of rain water.

6. I respectfully submit that, in Villivakam Tank 264 slum families has encroached the Bank. So for 149 slum families has been resettled in TNUHDB tenements.

  
COUNSEL FOR 15<sup>TH</sup> RESPONDENT  
Dated at Chennai this the 21<sup>th</sup> day of Feb' 2024

Counsel for the Respondent

  
SUPERINTENDING ENGINEER  
STORM WATER DRAIN DEPARTMENT  
GREATER CHENNAI CORPORATION

Respondent

  
E-no-340/96



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TRIBUNAL SOUTHERN ZONE  
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-- Petitioner

-Vs-

The Chief Secretary of  
Govt. of Tamil Nadu,  
and 15 others,

----- Respondents

Status Report Submitted on  
Behalf of the GCC

Ms. Nirmalatha,  
Counsel for Respondent